## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 595/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th November 2017, 10.30 A.M

Name	of the Company Allahabad Bank- Vs- SPS	S Steel Rolling Mills Ltd.	
Úr	nder Section   9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
<b>!</b> .	Rahul Anddy, Adv.	Alkahabad Bank. (Ichihonn)	(ally) 19/10/17
1.	Mr. Sik kapre, Er Ad Mr. Toz Sola, Er Ad Mr. Ravi Icapre, Ba-odle. Mr. Ravi Icapre, Ba-odle. Mr. Sharp Bhutana, Ad Mr. Shared Thad Ad.	LLO	Lindd

## ORDER

Ld. Counsel for the operational creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor sought leave of the Court for filing Vakalatnama and made a request that time may be given for filing reply. Prayer is allowed. 7 days' time is granted for filing reply with a copy in advance to the opposite party. Rejoinder, if any may be filed within 3 days with a copy in advance to the opposite party.

List on 01/12/2017 for admission.

Sd

(Jinan K.R.) Member (J) Ad

(Vijai Pratap Singh) Member (J)